

against the concerned officers and the details thereof; and

(d) whether injured workmen have received compensation from the E.C.L. authorities and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir. Enquiries by officers of Directorate General of Mines Safety revealed that, in addition, the winding engine driver was also responsible for the accident.

(b) The accident occurred when the speed of a cage in which ten persons were being lowered could not be controlled by the winding engine driver. The down-going cage landed hard on the pit bottom platform and four persons sustained serious injuries. The remaining six persons received minor injuries.

The following persons have been held responsible for the accident:

1. Shri R. P. Singh, Agent.
2. Shri S. N. Singh, Manager.
3. Shri R. N. Roy, Engineer.
4. Shri B. P. Das, Junior Engineer.
5. Shri N. C. Mondal, Winding Engine Operator.

(c) Explanations were called for by the D.G.M.S from all the officials held responsible and their replies are being processed. The management have also called for explanations of Engineer and Winding Engine Operator.

(d) The management is computing compensation amounts payable under the Workmen's Compensation Act.

Eastern Coalfield Limited

1520. **SHRI KALYAN ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether Government have received a representation from a Mem-

ber of Parliament dated 27th July, 1980 regarding gross violation of the Government Notification on employment of contract labour in coal mines by the Eastern Coalfield Limited for overburden removal work by engaging contractors, who engage their own transport and men;

(b) if so, the details of the representation;

(c) the number of coal mines of the E.C.L. wherein the managements have entered into contracts with contractors for removal of overburden and details thereof with names of mines and terms of contracts and payment made in each case;

(d) the names of such contractors and when the contracts were signed;

(e) what steps Government have taken against the E.C.L. management for such gross violations; and

(f) if the reply to part (a) above be in the negative, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) The representation related to the alleged violations of the Government's Notification dated the 1st February, 1975, prohibiting employment of contract labour in overburden removal and earth cutting in coal mines. The allegation was that the coal mines, especially those under the Eastern Coalfields Limited, have been engaging contract labour in overburden removal and earth cutting etc. and have been hiring heavy earth moving machineries with operators from private parties—thereby violating the above Notification.

(c) to (f) The required information is being collected from the authorities concerned and will be placed on the Table of the House, as soon as it is received.